

10.16 hrs.

INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL*

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY) : I beg to move for leave to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951.”

The motion was adopted.

SHRI S. M. BANERJEE (Kanpur) : I would only like to know whether this Bill is going to be passed in this session. This is an ordinance.

MR. SPEAKER : Let him introduce the Bill. Why do you interrupt in between? This is for leave and not for introduction.

SHRI MOINUL HAQUE CHOUDHURY : I introduce the Bill.†

SHRI S. M. BANERJEE : This is an ordinance. We want to know if this Bill and the other Bill on gratuity are going to be taken up in this session and passed.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : We shall try to do our best, within the time at our disposal.

STATEMENT RE : INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT ORDINANCE

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY) : I beg to lay on the Table a copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Industries (Development and Regulation) Amendment Ordinance, 1971, as required under rule (71) of the Rules

of Procedure and Conduct of Business in Lok Sabha. [*Placed in Library. See No. LT-1258/71.*]

DELHI ROAD TRANSPORT LAWS (AMENDMENT) BILL*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to move for leave to introduce a Bill to provide for the establishment of a Road Transport Corporation for the Union territory of Delhi, and, for that purpose, further to amend the Road Transport Corporation Act, 1950, and the Delhi Municipal Corporation Act, 1957, and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

“The leave be granted to introduce a Bill to provide for the establishment of a Road Transport Corporation for the Union territory of Delhi, and, for that purpose, further to amend the Road Transport Corporation Act, 1950, and the Delhi Municipal Corporation Act, 1957, and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI RAJ BAHADUR : I introduce the Bill.

STATEMENT RE : DELHI ROAD TRANSPORT LAWS (AMENDMENT) ORDINANCE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to lay on the Table a copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Delhi Road Transport Laws (Amendment) Ordinance, 1971, as required under rule 71 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [*Placed in Library. See No. LT-1259/71.*]

*Published in the Gazette of India Extraordinary, Part II, Section 2, dated 10-12-71.

†Introduced with the recommendation of the President.

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